

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 205/MP/2022**

Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to the Rajasthan Discoms through the Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Limited (RVUNL) referred to as the Procurers' PPA dated 1.11.2013.

Petitioner : Maruti Clean Coal and Power Limited (MCCPL)

Respondents : PTC India Limited (PTCIL) and Ors.

Date of Hearing : **19.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Matrugupta Mishra, Advocate, MCCPL  
Shri Nipun Dave, Advocate, MCCPL  
Shri Ravi Kishore, Advocate, PTCIL  
Shri Keshav Singh, Advocate, PTCIL  
Shri Anand Ganesan, Advocate, Rajasthan Discoms  
Ms. Swapna Seshadri, Advocate, Rajasthan Discoms  
Shri Amal Nair, Advocate, Rajasthan Discoms  
Ms. Shivani Verma, Advocate, Rajasthan Discoms

**Record of Proceedings**

During the course of the hearing, the learned counsels for both sides made detailed submissions and concluded their arguments.

2. Based on their request, the Commission permitted both sides to file their respective written submissions, if any, within two weeks with a copy to the other side.

3. Subject to the above, the matter was reserved for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**